

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).35095/2012

KULRAJI(D) TR.LRS.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS. Respondent(s)
(With appln(s) for c/delay in filing SLP,c/delay in refiling SLP)

Date: 07/10/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Suryodaya Prakash Tiwari, Adv.
Mr. Manu Shanker Mishra,Adv.

For Respondent(s)

Mr. Upendra Mishra, Adv.
Mr. Vinay Garg,Adv.

UPON hearing counsel the Court made the following

O R D E R

Counter affidavit on behalf of respondent No.1 has already come on record.

On filing of the process fee and spare copies within two weeks, notice be issued forthwith to respondent No.3 through the concerned District Court in addition to postal service.

The learned Advocate, Mr. Upendra Mishra, appearing on behalf of Mr. Vinay Garg, Advocate-on-Record has made a submission at Bar that he would be filing the vakalatnama on behalf of respondent No.2 also by the next date and would be adopting the same counter affidavit as filed by respondent No.1 on the last date.

List again on 21.11.2013.

			(M.A. SAYEED)	
			REGISTRAR	
rd				